



MAYUR UNIQUOTERS LIMITED

Corporate Identification Number (CIN): L18101RJ1992PLC006952

Registered Office & Works: Village: Jaitpura, Jaipur-Sikar Road, Tehsil: Chomu, Jaipur-303704, Rajasthan | Tel No.: 01423-224001

Corporate Office: 28, 4th Floor, Lakshmi Complex, M.I. Road, Jaipur – 302001, Rajasthan | Tel. No.: 0141-2361132

Contact Person: Mr. Rahul Joshi, Company Secretary and Compliance Officer

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POST BUY BACK PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS/ BENEFICIAL OWNERS OF THE EQUITY SHARES OF MAYUR UNIQUOTERS LIMITED

This public announcement (the "Post Buyback Public Announcement") is being made in compliance with Regulation 24(vi) of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018 as amended from time to time (the "Buyback Regulations"). This Post Buyback Public Announcement should be read in conjunction with the Public Announcement dated November 11, 2020 published on November 12, 2020 (the "Public Announcement") and the Letter of Offer dated December 17, 2020 (the "Letter of Offer"). The terms used but not defined in this Post Buyback Public Announcement shall have the same meanings as assigned in the Public Announcement and the Letter of Offer.

1. THE BUY BACK

1.1 Mayur Uniquoters Limited (the "Company") had announced the Buyback of up to 7,50,000 (Seven Lakh Fifty Thousand) fully paid-up equity shares of face value of Rs. 5/- (Rupees Five Only) each ("Equity Shares") from the existing shareholders/beneficial owners of Equity Shares holding Equity Shares as on the Record Date (i.e. November 25, 2020), on a proportionate basis, through the "Tender Offer" route through the Stock Exchange mechanism, as prescribed under the Buyback Regulations, at a price of Rs. 400/- (Rupees Four Hundred Only) per Equity Share payable in cash, for an aggregate amount of Rs. 30,00,00,000/- (Rupees Thirty Crores Only), excluding Transaction Cost ("Buyback Size"). The Buyback Size constituted 5.13% and 5.12% of the paid-up equity share capital and free reserves as per the latest standalone and consolidated audited balance sheet of the Company, respectively, for the financial year ended March 31, 2020 and was within the statutory limit of 10% under the Companies Act, 2013 (the "Act") and represents 1.65% of the total number of equity shares in the total paid-up equity share capital of the Company.

1.2 The Company has adopted the Tender Offer route for the purpose of the Buyback. The Buyback was implemented using the "Mechanism for acquisition of shares through Stock Exchange" notified by Securities and Exchange Board of India ("SEBI") vide circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 read with SEBI Circular CFD/DCR2/CIR/P/2016/131 dated December 9, 2016, including any amendments or statutory modifications for the time being in force.

1.3 The Buy Back Offer was kept open from Wednesday, December 30, 2020 to Tuesday, January 12, 2021.

2. DETAILS OF THE BUYBACK

2.1 7,50,000 (Seven Lakh Fifty Thousand) Equity Shares were bought back under the Buyback, at a price of Rs. 400/- (Rupees Four Hundred Only) per Equity Share.

2.2 The total amount utilized in the Buyback is Rs.30,00,00,000/- (Rupees Thirty Crores Only), excluding Transaction Cost.

2.3 The Registrar to the Buy Back i.e. Beetal Financial & Computer Services Private Limited ("Registrar"), considered 12,012 valid applications for 54,60,191 Equity Shares in response to the Buy Back offer resulting in the subscription of approximately 7.28 times. The details of valid applications considered by the Registrar, are as follows:

Category	No. of Equity Shares Reserved in the Buyback	No. of Valid applications	Total Equity Shares Validly Tendered	% Response
Reserved category for Small Shareholders	1,12,500	10,772	11,36,694	1010.39%
General Category for all other Equity Shareholders	6,37,500	1,240	43,23,497	678.20%
Total	7,50,000	12,012	54,60,191	728.03%

2.4 All valid applications were considered for the purpose of Acceptance in accordance with the Buyback Regulations and the Letter of Offer. The communication of acceptance/ rejection will be dispatched by the Registrar to the eligible Equity Shareholders on or before January 22, 2021 (by email where the email id is registered with the Company or the depository).

2.5 The settlement of all valid bids was completed by the Indian Clearing Corporation Limited on January 20, 2021. The Clearing Corporation has made direct funds payout to Eligible Shareholders whose shares have been accepted under the Buyback. If the Eligible Shareholders bank account details were not available or if the funds transfer instruction was rejected by Reserve Bank of India/Relevant Bank, due to any reason, such funds were transferred to the concerned Shareholder Brokers settlement bank account for onward transfer to such Eligible Shareholders.

2.6 Demat Equity Shares accepted under the Buyback were transferred to the Company demat account on January 20, 2021. The unaccepted demat Equity Shares have been returned to the respective Eligible Shareholders by Clearing Corporations on January 20, 2021.

2.7 The extinguishment of 7,50,000 Equity Shares accepted under the Buy Back, all of which are in dematerialized form, is currently under process and shall be completed on or before January 27, 2021.

2.8 The Company, and its respective directors, accept responsibility for the obligations of the Company laid down under the Buyback Regulations.

3. CAPITAL STRUCTURE AND SHAREHOLDING PATTERN

3.1 The capital structure of the Company, pre and post Buy Back is as under:

Sr. No.	Particulars	Pre Buyback (As on the Record Date)		Post Buyback ⁽¹⁾	
		No. of Shares	Amount (Rs. Lacs)	No. of Shares	Amount (Rs. Lacs)
1.	Authorized Share Capital	5,00,00,000 Equity Shares of Rs. 5/- each	2500.00	5,00,00,000 Equity Shares of Rs. 5/- each	2500.00
		15,25,000 Compulsory Convertible Participating Preference Shares of Rs. 400/- each	6100.00	15,25,000 Compulsory Convertible Participating Preference Shares of Rs. 400/- each	6100.00
		Total	8600.00	Total	8600.00
2.	Issued, Subscribed and Paid up Capital	4,53,27,600 Equity Shares of Rs. 5/- each	2266.38	4,45,77,600 Equity Shares of Rs. 5/- each	2228.88
		Total	2266.38	Total	2228.88

(1) Subject to extinguishment of 7,50,000 (Seven Lakh Fifty Thousand) Equity Shares

3.2 Details of Eligible Shareholders from whom Equity Shares exceeding 1% of the total Equity Shares bought back have been accepted under the Buyback Offer are as under:

Sr. No.	Name of Shareholder	Number of Equity Shares accepted under the Buyback	Equity Shares accepted as a % of total Equity shares bought back	Equity Shares accepted as a % of total Post Buyback Equity Shares ⁽¹⁾
1.	Suresh Kumar Poddar	2,36,225	31.50	0.53
2.	Manav Poddar	1,09,233	14.56	0.25
3.	Suresh Kumar Poddar and Sons (HUF)	46,695	6.23	0.10
4.	Kotak Funds - India Midcap Fund	25,459	3.39	0.06
5.	Malabar India Fund Limited	18,030	2.40	0.04
6.	Puja Poddar	10,827	1.44	0.02
7.	Bengal Finance & Investment Pvt. Ltd	9,886	1.32	0.02
8.	Kiran Poddar	9,374	1.25	0.02
9.	Arun Kumar Bagaria	8,277	1.10	0.02

(1) Subject to extinguishment of 7,50,000 (Seven Lakh Fifty Thousand) Equity Shares

3.3 The Shareholding Pattern of the Company, pre and post Buyback, is as under:

Category of Shareholder	Pre Buyback (As on the Record Date)		Post Buyback ⁽¹⁾	
	Number of Shares	% to the existing Equity Share capital	Number of Shares	% to post Buyback Equity Share capital
Promoters and persons acting in concert (collectively "the Promoters")	2,78,67,239	61.48	2,74,40,664	61.56
Foreign Investors (Including Non-Resident Indians, FIs, FPIs, Foreign Mutual Funds)	36,76,537	8.11	1,71,36,936	38.44
Financial Institutions/Banks & Mutual Funds promoted by Banks/ Institutions	5,49,340	1.21		
Others (Public, Public Bodies Corporate, etc.)	1,32,34,484	29.20		
Total	4,53,27,600	100.00	4,45,77,600	100.00

(1) Subject to extinguishment of 7,50,000 (Seven Lakh Fifty Thousand) Equity Shares

4. MANAGER TO THE BUYBACK OFFER



CHARTERED CAPITAL AND INVESTMENT LIMITED

418-C, "215 Atrium", Andheri Kurla Road, Andheri (East), Mumbai 400 093

Contact Person: Mr. Amitkumar Gattani

Tel No.: 022- 6692 4111/6222

Email Id: mumbai@charteredcapital.net

Website: www.charteredcapital.net

SEBI Registration No: INM000004018 | Validity: Permanent

Corporate Identity Number: L45201GJ1986PLC008577

5. DIRECTORS' RESPONSIBILITY

5.1 As per Regulation 24(i)(a) of the Buyback Regulations, the Board of Directors accepts full responsibility for the information contained in this Post Buyback Public Announcement and for the information contained in all other advertisements, circulars, brochures, publicity materials etc. which may be issued in relation to the Buyback and confirms that the information in such documents contains and will contain true, factual and material information and does not and will not contain any misleading information.

For and on behalf of the Board of Directors of Mayur Uniquoters Limited

Sd/-

Suresh Kumar Poddar

Chairman and Managing Director & CEO

DIN: 00022395

Sd/-

Arun Kumar Bagaria

Whole Time Director

DIN: 00373862

Sd/-

Rahul Joshi

Company Secretary and Compliance Officer

M. No: ACS33135

Place: Jaipur

Date: Wednesday, January 20, 2021